

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5731
ANSWERED ON:30.04.2013
MONITORING OF AMMONIUM NITRATE
Sugumar Shri K.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has asked all the State Governments to cancel the licences issued under the Explosive Act, 1884 and Explosive Rules, 2008 of all manufacturers, transporters, importers and exporters who are dealing with ammonium nitrate without having licences issued under the Ammonium Nitrate Rules, 2012;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Union Government has asked all State Governments to start an inspection drive in this regard;
- (d) if so, the details thereof;
- (e) whether the State Governments have been asked to provide escorts for trucks carrying explosives; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Ammonium Nitrate Rules, 2012 have been notified under the Explosives Act, 1884 vide GSR 553(E) dated 11th July, 2012, according to which all the existing manufactures, converters, users, transporters, stevedores, sellers, possessors, importers and exporters of Ammonium Nitrate shall apply for licence within six months and shall comply with the provisions of these rules within a period of one year from the date of publication of these rules. The Chief Secretaries of all State Governments and UT Administrations have been directed to ensure that none of the above activities is allowed without proper licence after 10th July, 2013.

(c) & (d): All State Governments and UT Administrations have been requested to conduct verification of stock and sale of all manufacturers and dealers of all kinds of explosives including Ammonium Nitrate and submit report.

(e) & (f): Yes, Madam. The Chief Secretaries of all State Governments and UT Administrations have been requested to ensure that vehicles transporting explosives should at all times be escorted by armed guards provided by District Superintendents of Police, within the jurisdiction of the districts.